

the State Governments/UT Administrations under the Integrated Child Protection Scheme for setting up, upgradation and maintenance of various types of Homes, including Observation Homes and Special Homes for children in conflict with law. The Scheme also provides for training and capacity building of all child protection personnel, including functionaries in the Homes, so that they are sensitised and equipped to take care of the well-being of the children in their care.

**Effective implementation of Domestic Violence Act**

4637. SHRI A.V. SWAMY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Protection of Women Against Domestic Violence Act, 2005 has been effective in fulfilling its objectives;

(b) if so, the year-wise number of cases filed for violation of the Act in different States; and

(c) the measures taken by Government to address the issues of effective implementation of the Act?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) As per the National Crime Record Bureau (NCRB) data 7803, 11736 and 9452 cases have been registered under Protection of Women Against Domestic Violence Act, 2005 during 2009, 2010 and 2011 respectively which show that women are making use of the Act in registering cases of domestic violence against them.

(b) The State-wise number of cases registered under the Protection of Women Against Domestic Violence Act, 2005 during 2009, 2010 and 2011 is given in Statement (*See below*).

(c) The Ministry of Women and Child Development undertakes periodic review of implementation of the Act with the States/UTs. Organizations under the Ministry like the National Institute of Public Cooperation and Child Development (NIPCCD) organizes training programmes for various functionaries for the Act and awareness about various provisions of the Act. Ministry also undertakes advertisements in the print and electronic media for awareness creation.

**Statement**

*State-wise number of cases registered under the protection  
of women against Domestic Violence Act*

Sl. No.	Name of the State/UT	No. of cases registered during 2009	No. of cases registered during 2010	No. of cases registered during 2011
1	2	3	4	5
1.	Andhra Pradesh	2710	2683	-
2.	Arunachal Pradesh	13	12	18
3.	Assam	1	1	0
4.	Bihar	-	-	-
5.	Chhattisgarh	22	-	-
6.	Goa	0	-	-
7.	Gujarat	67	25	3266
8.	Haryana	32	39	314
9.	Himachal Pradesh	4	4	14
10.	Jammu and Kashmir	Central Act and its provisions are not applicable		
11.	Jharkhand	-	-	-
12.	Karnataka	18	-	-
13.	Kerala	53	44	96
14.	Madhya Pradesh	-	-	-
15.	Maharashtra	1395	3505	-
16.	Manipur	25	18	39
17.	Meghalaya	23	-	-

1	2	3	4	5
18.	Mizoram	4	3	-
19.	Nagaland	6	6	-
20.	Odisha	-	-	-
21.	Punjab	38	19	-
22.	Rajasthan	45	45	39
23.	Sikkim	6	3	3
24.	Tamil Nadu	2376	4136	3983
25.	Tripura	0	1	0
26.	Uttar Pradesh	-	-	-
27.	Uttarakhand	0	-	-
28.	West Bengal	923	1164	1661
<b>Union Territories</b>				
29.	Andaman and Nicobar Islands	36	28	19
30.	Chandigarh	0	0	0
31.	Dadra and Nagar Haveli	0	0	-
32.	Daman and Diu	0	-	-
33.	Delhi	6	-	-
34.	Lakshadweep	0	0	-
35.	Puducherry	0	0	-

**Maternal family health survey on domestic violence**

4638. DR. GYAN PRAKASH PILANIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state: